

Office of The Principal District and Sessions Judge, Hazaribagh

Order No.....89...../2020

Dated..26.03.2020

As per direction received from the Hon'ble High Court vide letter no. 61/RG Dated 25.03.2020, this judgship in order to facilitate hearing of matter of extreme urgency during the period of lockdown/ suspension of court work with effect from today i.e. on 26.03.2020 to till further order, it is directed as under:

1. In case of any fresh matter of extreme urgency, Advocate/ litigants may contact the following officers on email only for the purpose of mentioning:

S. No.	Name	Designation	Email
01	Sri Ramesh Kumar	Pr.D.J. I/c	civilcourthazaribagh28@gmail.com
02	Shri Pradeep Kumar	Registrar	reg-hazaribagh-jhr@nic.in

2. The timing of mentioning strictly 11.00 AM to 01.00 PM. Further, lawyers concerned has to give his/ her mobile no. & email address on which he or she be communicated regarding listing of his/ her case.

3. Whether a matter is extremely urgent or not shall be decided by the undersigned.

4. Matter to be found to be urgent nature shall be taken up for hearing through V.C. or otherwise as per the direction of the undersigned.

5. Whenever any matter found to be of extremely urgent nature, the Registrar, Civil Court, Hazaribagh shall take the following steps:-

(a) He shall intimate the concerned Advocate about the date and time of listing by SMS and email provided by the concerned Advocates.

(b) He shall inform the concerned staff of the branch to facilitate to hearing of the case.

(c) Advocates and parties are notified the hearing of extremely very urgent matters shall be through VC or otherwise.

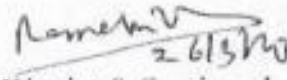
Inform all concerned.

Sd/-
Principal District & Sessions Judge I/C,
Hazaribagh

Memo No. 498-500

Dated..26.03.2020

Copy of order forwarded to the Secretary, District Bar Association, Hazaribagh / Registrar, Civil Court, Hazaribagh / Court Manager, Civil Court, Hazaribagh for information and needful.


Principal District & Sessions Judge I/C,
Hazaribagh

Office of The Principal District and Sessions Judge, Hazaribag

Order No.....90...../2020

Dated.26.03.2020

As per direction received from the Hon'ble High Court vide letter no. 61/RG Dated 25.03.2020, for the purpose of protection of Novel Corona Virus (COVID-19). In the light of public announcement made by the Hon'ble Prime Minister of the Country imposing lockdown throughout the country and Notification no.40-3/2020-DM-I(A), dt. 24.03.2020, the court work shall remain suspended from today i.e. on 26.03.2020 till further orders continue to function as per the following directions:-

01. Entry into Civil Court shall remain suspended subject to any specific permission of the undersigned. The Registrar, Civil Court, Hazaribag will ensure to notify the official email id details of the Registrar/ Court Manager, and undersigned as the case may be for any contact by any persons including lawyers for either administrative or judicial work. All officers and staffs of the Civil Court, Hazaribag shall remain stationed at their residence, subject to directions by the undersigned as the case may be, to carry out urgent or emergent duties.

02. No matter of this Judgeship shall be entertained unless extremely urgent or emergent except with the permission of the undersigned.

03. All the Judicial Officers and staffs members of this Judgeship shall keep their mobile phones or contact number in an active state for receiving or executing any communication issued by their superior for discharge of their duties.

Inform all concerned.

Sd/-
Principal District & Sessions Judge I/C,
Hazaribag

Memo No.5017.08.... Dated.26.03.2020

Copy of order forwarded to the Deputy Commissioner, Hazaribag / Superintendent of Police, Hazaribag / Jail Superintendent, L.N.J.P.N., Hazaribag / Registrar, Civil Court, Hazaribag/ Secretrary, District Bar Association, Hazaribag / G.P. , Hazaribag / P.P., Hazaribag/ Court Manager, Civil Court, Hazaribag for information and needful.


Principal District & Sessions Judge I/C,
Hazaribag